

[Shri P. C. Sethi]

India and the Government of the Republic of Lebanon for the avoidance of double taxation of income of enterprises operating aircraft. [Placed in Library. See No. LT—1376/69.]

(3) A copy each of the following Notifications under sub-section (3) of section 114 of the Gold (Control) Act, 1968 :—

(i) The Gold Control (Identification of Customers) Rules, 1969, Published in Notification No. S. O. 2705 in Gazette of India, dated the 3rd July, 1969.

(ii) The Gold Control (Licensing of Dealers) Rules, 1969, published in Notification No. S. O. 2706 in Gazette of India, dated the 3rd July, 1969. [Placed in Library. See No. LT—1377/69.]

(4) A copy of the Central Excise (Tenth Amendment) Rules, 1969, published in Notification No. G. S. R. 1723 in Gazette of India, dated the 14th July, 1969, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See LT No. 1378/69.]

(5) A copy of the Additional Duty Rules, 1969, published in Notification No. G. S. R. 1598 in Gazette of India, dated the 2nd July, 1969 under section 11A of the Indian Tariff Act, 1934. [Placed in Library. See No. LT—1379/69.]

(6) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—

(i) G. S. R. 1355 (English version) and G. S. R. 1336 (Hindi version) published in Gazette of India, dated the 7th June, 1969 together with an explanatory memorandum.

(ii) G. S. R. 1361 published in Gazette of India, dated the 9th June, 1969 together with an explanatory memorandum.

(iii) G. S. R. 1457 (English version) and G. S. R. 1458 (Hindi version) published in Gazette of India, dated the 21st June, 1969 together with an explanatory memorandum.

(iv) The Project Imports (Registration of Contract) Amendment Regulations, 1969, published in Notification No. G. S. R. 1587 (English version) and G. S. R. 1588 (Hindi version) in Gazette of India, dated the 5th July, 1969, together with an explanatory memorandum.

(v) G. S. R. 1628 published in Gazette of India, dated the 8th July, 1968 together with an explanatory memorandum.

(vi) G. S. R. 1609 (English version) and G. S. R. 1610 (Hindi version) published in Gazette of India, dated the 12th July, 1969 together with an explanatory memorandum. [Placed in Library. See No. LT—1380/69.]—

(7) A copy each of the following Notifications issued under the Central Excise Rules, 1944 :—

(i) G. S. R. 1272 (Hindi version) published in Gazette of India; dated the 3rd May, 1969 together with an explanatory memorandum.

(ii) G. S. R. 1340 (English version) and G. S. R. 1341 (Hindi version) published in Gazette of India, dated the 31st May, 1969 together with an explanatory memorandum.

(iii) G. S. R. 1541 (English version) and G. S. R. 1542 (Hindi version) published in Gazette of India, dated the 28th June, 1969 together with an explanatory memorandum.

(iv) G. S. R. 1583 (English version) and G. S. R. 1584 (Hindi version) published in Gazette of India dated the 5th July, 1969 together with an explanatory memorandum. [Placed in Library. See No. LT—1381/69.]

14.54 hrs.

QUESTION OF PRIVILEGE AGAINST
"THE HINDUSTAN TIMES"—Contd.

SHRI P. VENKATASUBBAIAH
(Nandyal): Consciously or unconsciously
you have given such an information to this

House that you would have refrained from mentioning that fact here. Having mentioned it, it is your own business whether any member has brought any pressure on you or not. Having brought it up in this House we are setting up a very bad precedent in this matter. I would only request you that such references may not be made in future.

MR. DEPUTY-SPEAKER : The question was raised and Mr. Masani pointed out a certain sentence of his speech where in fact some sort of a pressure was indicated. But when a friend, even in a friendly manner, gives me some threat... (*Interruptions*).

I will not disclose the name.

SHRI BALRAJ MADHOK (South Delhi): I do not know who said it. But if anyone of us has said it to you in a friendly way that there is a feeling that perhaps you are favouring more a particular section than another, we would expect you to take it in the proper spirit and not interpret it as a threat. If anyone comes to you in your chamber and says such a thing, I do not think you should construe it as intimidating you. That way, I think nobody will hereafter come and talk to you.

SHRI SURENDRANATH DWIVEDY : May I appeal to you to close this matter? Otherwise, it may lead to unnecessary discussions and unpleasantness.

SHRI CHENGALRAYA NAIDU : Now that you have told the House about it, we want to know who has threatened you so that we may protect you. Otherwise, if they are friendly, you should not have told us about it. It would be just like a lover's quarrel and love letters being placed before the House.

SHRI HEM BARUA (Mangaldai): There should be an end to this dialogue here in the House. I do not like the idea of your disclosing who told you what in a friendly way in your chamber, as you have said. Shri Hukam Singh, when he was the Speaker also disclosed a certain matter like this. That was in relation to me. Since then, I have stopped going to the Speaker's chamber at all. I do not like MPs going your chamber and whispering things. At the same time, there should be an end to

this sort of dialogue; this is reducing Parliament to a farce.

SHRI RANDHIR SINGH (Rohtak) : On a point of order.

SHRI RANGA (Srikakulam) : I support what Shri Hem Barua has said.

If this is how you interpret what and how members talk to you in your chamber, hereafter no one will go to your chamber.

SHRI RANDHIR SINGH : On a point of privilege (*Interruptions*).

STATEMENT RE INDO-PAKISTAN TALKS ON EASTERN RIVERS

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I lay on the Table a statement relating to Secretary-level Indo-Pakistan talks on Eastern Rivers held at New Delhi from the 15th to the 26th July 1969. [*Placed in library See. No. LT—1383/69*]

RESIGNATION OF MEMBER

(**SHRI S. S. BASI**)

MR. DEPUTY-SPEAKER : I have to inform the House that Shri S. S. Basi elected from Ferozepur, Punjab, has resigned his seat in the Lok Sabha with effect from 25th July, 1969.

SOME HON. MEMBERS : Why?

MR. DEPUTY-SPEAKER : He has been elected to the state Assembly.

RE : MOTION FOR ADJOURNMENT

SHRI HEM BARUA (Mangaldai) : I had tabled an adjournment motion on the fast by primary teachers here. I would like to know whether you have admitted it.

MR. DEPUTY-SPEAKER : Let him ask me later.

DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1969-70.

THE MINISTER OF RAILWAYS (Dr. RAM SUBHAG SINGH) : I present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1969-70.